## [Shri D. P. Yadava]

with the Audited Accounts and the comments of the Controller and Auditor General thereon under sub-section (1) of section 619 A of the Companies Act, 1956. [Placed in Library See No. LT—629/71]

INDUSTRIAL FINANCE CORPORATION
AMENDMENT REGULATIONS AND NOTIFICATIONS UNDER CUSTOMS ACT
CENTRAL EXCISE AND SALT ACT.

THE MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI K.R. GANESH):

I beg to lay on the Table----

- (1) A copy of the industrial Finance Corporation (Issue and Management of Bonds) Amendment Regulations, 1971 (Hindi and English versions) published in Notification No. 2/71 in Gazette of India dated the 5th June, 1971. under sub-section (3) of section Act, 1948. [Placed in Library. See No. LT—630/71]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962;—
  - G. S. R. 961 published in Gazette of India dated the 19th June, 1971 together with an explanatory memodum.
  - (ii) G. S. R. 964 published in Gazeett of India dated the 22nd June 1971 together with an explanatory memorandum.
  - (iii) G. S. R. 977 published in Gazette of India dated the 26th June, 1971. together with an explanatory memorandum
  - (iv) G. S. R 978 published in Gazette of India dated the 26th June, 1971 together with an explanatory memorandum.

[Placed in Library. See No. LT-631/71]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944;—

- (i) The Customs and Central Excise Duties Export Drawback (General) Twentyseventh Amendment Rules, 1971, published in Notification No. G. S. R. 911 in Gazette of India dated the 5th June, 1971.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Twentyeighth Amendment Rules, 1971, published in Notification No. G. S. R. 912 in Gazette of India dated the 5th June, 1971.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Twenty-ninth Amendment Rules, 1971, published in Notification No. G. S. R. 913 in Gazette of India dated the 5th June, 1971.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Thirtieth Amendment Rules, 1971, published in Notification No. G.S.R, 914 in Gazette of India dated the 5th June, 1971.
- (v) The Customs and Central Excise Duties Export Drawback (Gneral) Thirty-first Amendment Rules, 1971, published in Notification No. G. S. R. 915 in Gazette of India dated the 5th June, 1971.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Thirty-second Amendment Rules, 1971 published in Notification No. G. S. R. 916 in Gazette of India dated the 5th June, 1971.
- (vii) The Customs of Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1971, published in Notification No. G. S. R. 917, in Gazette of India dated the 5th June, 1971 [Placed in Library. See No. LT—632/71]

ANNUAL REPORT OF SCHOOL OF PLANNING AND ARCHITECTURE AND A STATEMENT RELATING THERETO

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL

WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA): I beg to key on the Table---

- (1) A copy of the Annual Report of the School of Planning and Architecture, New Delhi, for the year 1969-70. [Placed in Library See No. LT-633/71]
- (2) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above report could not be laid on the Table simultaneously. [Placed in Library see No. LT-634/71]

## ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 2nd July, 1971;—

- (1) The General Insurance (Emergency Provisions) Bill, 1971.
- (2) The Gold (Control) Amendment Bill, 1971.
- (3) The Maintenance of Internal Security Bill, 1971.

12. 67 hrs.

## INTERNATIONAL AIRPORTS AUTHORITY BILL\*

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): I beg to move for leave to introduce a Bill to provide for the Constitution of an authority for the management of certain nerodromes whereat international air transport services are operated or are intended to be operated and far matters connected therewith.

MR. SPEAKER: The question is;

"That leave be granted to intraduce a Bill to provide for the constitution of an authority for the management of certain aerodromes where at international air transport services are operated or are intended to be operated and for matters connected therewith."

The motion was adopted.

DR. KARAN SINGH: I introduce the Bill.

## CENTRAL BOARD OF DIRECT TAXES (VALIDATION OF PROCEEDINGS) BILLs

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH): On behalf of Shri Y.B. Chavan, I beg to move for leave to introduce a Bill to provide for validation of certain proceedings in relation to direct taxes and for matters connected therewith.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for validation of certain proceedings in relation to direct taxes and for matters connected threwith."

The motion was adopted.

SHRIK. R. GANESH: I introduced the

12. 08 hrs.

DEMANDS FOR GRANTS, 1971-72-contd.

MINISTRY OF DEFENCE-comid.

MR, SPFAKER: We continue with further discussion and voting on the Demands for

<sup>\*</sup> Published in Gazette of India Extraordinary, Part II, section 2, dated 9, 7, 71.

f introduced with the recommendation of the President.